

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:2120
ANSWERED ON:10.03.2010
UNIQUE IDENTIFICATION AUTHORITY OF INDIA
Tewari Shri Manish

Will the Minister of PLANNING be pleased to state:

- (a) the mandate of the Unique Identification Authority of India (UIDAI) and the statute or law under which the UIDAI has been created;
- (b) the sources from which UIDAI draw its legal powers to access personal records of India citizens held in a fiduciary capacity by different States and Central Government;
- (c) the number of Central government organizations which have already given access to UIDAI to their respective data base containing personal information of citizens;
- (d) the law or statute under which such access, if any, was given to the concerned agencies to part with this information;
- (e) whether the consent of the concerned citizens was taken before their personal details were handed over to the UIDAI;
- (f) if so, the details thereof and if not, the reasons therefor;
- (g) whether it would be mandatory or voluntary for citizens to obtain a Unique Identification Number; and
- (h) if so, the details thereof and if not, the manner in which it would be enforced in the absence of a statute?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V.NARAYANASAMY)

(a) & (b): Unique Identification Authority of India (UIDAI) has been set up by a Government of India vide notification no. A-43011/02/2009-Admin I dated 28 January 2009. The mandate of Unique Identification Authority of India (UIDAI) is to issue Unique Identification Number (UID) to all residents in India. A legislative framework to give statutory basis to UIDAI is under consideration.

(c) to (f): No database of any of the Central Government Organizations has been accessed yet.

(g) & (h): The facility of obtaining unique identification number would be available to all residents, on a voluntary basis.